

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 331 OF 2016

&

IA NO. 701 OF 2016

Dated: 18th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Talwandi Sabo Power Ltd.

...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. Akshat Jain
Ms. Aparajita Upadhyay

Counsel for the Respondent(s) : Ms. Tanvi Singh for
Mr. Sakesh Kumar for R.1

Ms. Poorva Saigal for R.2

ORDER

Admit. Learned counsel for the Respondents seek four weeks time to file reply. They may file the same on or before 16.02.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 03.03.2017 after serving copy on the other side.

List the matter on **30.03.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh